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CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :
AT HYDERABAD.

O.A.No.369 of 1997.

Date of Order- 1-9-1997.

Between :

P. Ganeswara Reddy Applicant
And

1. Union of India represented by the Secretary to the Government of India, Ministry of Posts, New Delhi.
2. The Postmaster General, Vijayawada, Andhra Pradesh.
3. The Senior Superintendent of Post offices, Bhimavaram Division, Bhimavaram-534201.

.... Respondents.

Counsel for the Applicant - Mr. Shiva.

Counsel for the Respondents- Mr. N.V.Raghava Reddy

Coram :

The Hon'ble Mr. R. Rangarajan, Member(A)

The Hon'ble Mr. B.S.Jai Parameshwar, Member(J).

ORDER (ORAL)

(As per Hon. Mr.R. Rangarajan, Member (A))

1. Heard Mr. Shiva for the applicant and Mr. W. Satyanarayana for Mr.N.V.Raghava Reddy for the respondents.
2. This O.A. is filed praying for a direction to the respondents to appoint the applicant as Extra Departmental Branch Postmaster, Natta Rameshwaram, Penumantra Mandal of West Godavari District on compassionate grounds.
3. A letter dated 29.8.97 has been filed by the learned counsel for the ^{Respondent} ~~Applicant~~ wherein it is

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A

stated that the applicant has been appointed as E.D.B.P.M. Natta Rameswaram, Penumantra Mandal on 5.8.97 on regular basis. In view of the above, the O.A. has become infructuous. Learned counsel for the applicant also submitted that noting the appointment of the applicant, the O.A. may be disposed.

In view of the above, the O.A. is disposed of as infructuous. *in Cols.*

B.S.Jai Parameshwar

(B.S.Jai Parameshwar)
Member(J)
1.9.97

R. Rangarajan

(R. Rangarajan)
Member(A)

Dated the 1st September, 1997.

Dictated in the Court.

DJ/

Amman
3-PP
(S)

D.R.

..3..

Copy to:

1. The Secretary to Govt. of India, Min. of Posts, New Delhi.
2. The Postmaster General, Vijayawada, Andhra Pradesh.
3. The Senior Superintendent of Post Officer, Bhimavaram Division, Bhimavaram.
4. One copy to Mr. Shiva, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A) CAT, Hyderabad.
7. One duplicate copy.

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12/9/97
off
TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M. (M)

AND

THE HON'BLE SHRI B.S. JAI P.R. MEHMI: R.
(M) (J)

Dated: 1-9-97

ORDER/JUDGEMENT

M.R.A./C.A.NO.

in

R.A.NO. 369/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH

- 9 SEP 1997

हैदराबाद न्यायालय
HYDERABAD BENCH